

TO BE PUBLISHED IN PART II, SECTION 3, SUB-SECTION (i) OF THE GAZETTE  
OF INDIA, EXTRAORDINARY]

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(Department of Revenue)

**Corrigendum**

New Delhi, the 1<sup>st</sup> February, 2018

G.S.R. (E). - In the notification of the Government of India, Ministry of Finance (Department of Revenue), No.7/2018-Integrated Tax (Rate), dated the 25<sup>th</sup> January, 2018, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 84(E), dated the 25<sup>th</sup> January, 2018, -

- (i) at page 21, in line 34, for “substituted” read “inserted”;
- (ii) at page 21, in line 37, for “substituted” read “inserted”;
- (iii) at page 23, in line 1, for “(C) in Schedule III-9%” read “(C) in Schedule III-18%”.

[F.No.354/1/2018-TRU]

(Ruchi Bisht)  
Under Secretary to the Government of India